

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S. S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.955 to 957/PUN/2019
निर्धारण वर्ष / Assessment Years: 2011-12 to 2013-14

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|---|-----|----------------------|
| Shri Hanuman Sahkari Dudh Vyavasaik VA Krushi Purak Seva Sanstha Maryadit, At & Post Yalgud, Tal. Hatkanangale, Dist.- Kolhapur- 416203. PAN : AAAAS1248K | Vs. | ITO (TDS), Kolhapur. |
| Appellant | | Respondent |

Assessee by : None
Revenue by : Shri S. P. Walimbe
Date of hearing : 04.08.2022
Date of pronouncement : 04.08.2022

आदेश / ORDER

PER INTURI RAMA RAO, AM:

These are the appeals filed by the assessee directed against the common order of Id. Commissioner of Income Tax (Appeals)- 1, Kolhapur dated 16.05.2018 for the assessment years 2011-12 to 2013-14.

2. When the matter had come up for hearing today, the appellant filed a letter seeking adjournment from hearing of appeals.

However, we find that the issues involved in these appeals stand covered under application filed under the Vivad Se Vishwas Scheme, 2020. The appellant also filed copy of Form No.3 issued by the Commissioner of Income TDS, Pune at Kolhapur.

3. On the other hand, the Id. Department Representative had expressed no objection to permit the withdrawal of the appeals.

4. We are inclined to grant the permission to the appellant herein to withdraw the appeals with the liberty to the appellant to revive the appeals proceedings, in the event of the Pr. Commissioner of Income Tax declines to issue Certificate under sub-section (1) of section 5 of the Direct Tax Vivad Se Vishwas Act, 2020 for whatsoever reasons. Accordingly, the appeals stand dismissed as withdrawn.

5. In the result, all the above three appeals filed by the assessee stands dismissed as 'withdrawn'.

Order pronounced in the open Court on this 04th day of August, 2022.

Sd/-
(S. S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 04th August, 2022.
Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Kolhapur.
4. The Pr. CIT-1, Kolhapur.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.